

State Vs Rohit
FIR No: 238/2018
under Section 302 IPC
PS: Sarai Rohilla

25.06.2020

Present: Ld. Addl. PP for State
Ld. Counsel for accused/applicant (through V/C).

Heard. Perused.

IO/SHO concerned is directed to file report qua present application on NDOH.

Concerned Jail Supdt is also directed to file report regarding conduct of accused/applicant in jail on NDOH.

Now, to come up on 29.06.2020 for arguments and disposal of present application.


25/6/2020
(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/25.06.2020

State Vs Yogesh alias Goverdhan
FIR No: 183/2018
under Section 20/25 NDPS Act
PS: Crime Branch

25.06.2020

Present: Ld. Addl. PP for State.
Ld. Counsel for accused/applicant.
ASI Sanjay Kumar in person.

Heard. Perused.

Application in hand is hereby dismissed as withdrawn as
requested by Ld. Counsel for accused/applicant.


25/6/2020

(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/25.06.2020

State Vs Adnan
FIR No: 46/2019
under Section 392/397/411 IPC
PS: Chandni Mahal

25.06.2020

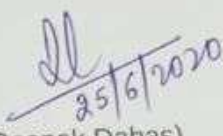
Present: Ld. Addl. PP for State
Ld. Counsel for accused/applicant (through V/C).

Heard. Perused.

IO/SHO concerned is directed to file report qua present application on NDOH.

Concerned Jail Supdt is also directed to file report regarding conduct of accused/applicant in jail on NDOH.

Now, to come up on 29.06.2020 for arguments and disposal of present application.


(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/25.06.2020

State Vs Sadiq Qamar
FIR No: Not known
under Section: Not known
PS: Timarpur

25.06.2020

Present: Ld. Addl. PP for State
Ld. Counsel for accused/applicant (through V/C).
Complainant Ms 'S' is also present along with her counsel
i.e. Ms Shubhra Mehndiratta.

Heard. Perused.

Complainant has submitted that till date she has not made
any complaint against accused/applicant in any PS or before any other
authority.

Ld. Counsel for accused/applicant submits that
accused/applicant be given some protection as complainant may make
a complainant against accused/applicant now.

It is a matter of record that till date neither any complaint
nor any FIR has been registered against accused/applicant. In the
given facts and circumstances, I am of the considered view that the
present application for grant of anticipatory bail is not maintainable.
Hence, the same is hereby dismissed and disposed of accordingly.

Copy of order be given dasti to both the parties as
requested.

DL
25/6/2020
(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/25.06.2020

State Vs Aakash alias Akash Sharma
FIR No: 216/2020
under Section 420/468/471/34 IPC
PS: Burari

25.06.2020

Present: Ld. Addl. PP for State
Ld. Counsel for accused/applicant (through V/C).
None for complainant.
IO is also absent.

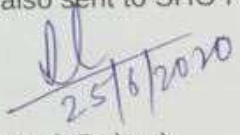
Heard. Perused.

Inspite of repeated calls/pass overs, neither IO has appeared nor report has been sent by him.

SHO PS Burari is directed to file report qua present application on NDOH positively failing which this court will take strict action as per law against IO as well as SHO PS Burari as no report has been received in this matter for last 2-3 dates of hearing.

Now, to come up on **29.06.2020** for disposal of present application.

Copy of present order-sheet be also sent to SHO PS Burari for compliance.


(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/25.06.2020

State Vs Josim Khan
FIR No: 84/2020
under Section 457/380/411 IPC
PS: Wazirabad

25.06.2020

Present: Ld. Addl. PP for State along with IO/SI Neeraj Kumar in person.

Ld. Counsel for accused/applicant (through V/C).

Heard. Perused.

Present application has been filed on behalf of accused/applicant named above for grant of regular bail.

Perusal of record shows that accused/applicant was arrested on 18.03.2020 and he is in J/c since then. As per prosecution case, accused/applicant was apprehended with the help of local people when he tried to flee away after committing theft in the house of complainant. As per prosecution case, three stolen mobile phones were recovered from his possession.

Investigation of the case has already been completed and even charge-sheet has been filed on 16.05.2020. Recovery has already been effected. Accused/applicant is no more required for investigation purposes and conclusion of trial is likely to take time.

Keeping in view of the totality of facts and circumstances, accused/applicant i.e. Josim Khan is admitted to court bail on his furnishing personal bond in the sum of Rs. 10,000/- with one surety in the like amount to the satisfaction of Ld. MM concerned/Ld. Duty MM.

DL
25/6/2020

:2:

Application stands disposed of accordingly.

DL
25/6/2020

(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/25.06.2020

State Vs Anish Tyagi
FIR No: 193/2020
under Section 392/34 IPC
PS: Wazirabad

25.06.2020

Present: Ld. Addl. PP for State
Ld. Counsel for accused/applicant

Heard. Perused.

Ld. Counsel for accused/applicant submits that present application be disposed of as withdrawn in view of order dated 22.06.2020 passed by Hon'ble High Court of Delhi in a case titled as Court on its own motion Vs Govt of NCT of Delhi and Anr i.e. W.P(C) 3080/2020.

Request is allowed.

Application in hand is hereby disposed of as withdrawn as requested.

Copy of order be given dasti as requested.

dl
25/6/2020

(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/25.06.2020

State Vs Aman alias Gallo
FIR No: 123/2020
under Section 392/411/34 IPC
PS: Timarpur

25.06.2020

Present: Ld. Addl. PP for State
Ld. Counsel for accused/applicant

Heard. Perused.

Ld. Counsel for accused/applicant submits that present application be adjourned for 30.06.2020 as he could not prepare his case.

Request is allowed.

Now, to come up on **30.06.2020** for arguments and disposal of present application.


25/6/2020

(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/25.06.2020

State Vs Bali Khan
FIR No: 54/2020
under Section 20/29 NDPS Act
PS: Crime Branch (Central)

25.06.2020

Present: Ld. Addl. PP for State
Ld. Counsel for accused/applicant

Heard. Perused.

Present application has been filed on behalf of accused/applicant named above for extension of interim bail for a period of one month.

As per reply/report received from IO, wife of accused/applicant was admitted in hospital on 12.06.2020, she was operated upon on 16.06.2020 and was discharged from hospital on 18.06.2020. It is further mentioned that wife of accused/applicant has been advised bed rest, dressing and nursing care for one month. It is further mentioned that accused/applicant is coming daily in the office of STARS-II/Crime Branch for his attendance.

Keeping in view of the totality of facts and circumstances, interim bail granted to accused/applicant is hereby extended for a period of 15 days w.e.f. today i.e. 25.06.2020 on the same terms and conditions as per order dated 09.06.2020.

Accused/applicant shall surrender himself before Jail Supdt concerned on expiry of period of interim bail.

DL
25/6/2020

:2:

Copy of order be given dasti to counsel for accused/applicant, as requested and be also sent to concerned Jail Supdt for necessary intimation and compliance.

Application stands disposed of accordingly.

DL
25/6/2020

(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/25.06.2020

State Vs Suraj
FIR No: 208/2018
under Section 307/506/34 IPC
PS: Subzi Mandi

25.06.2020

Present: Ld. Addl. PP for State.
Ld. Counsel(s) for accused/applicant
SI Nahar Singh is also present for IO.

Heard. File perused.

Present application has been filed on behalf of accused/applicant named above for grant of interim bail for a period of 45 days.

Ld. Counsel(s) for accused/applicant submits that accused/applicant was arrested on 24.07.2018 and he is in custody since then. Investigation of the case has already been completed and even charge-sheet has been filed. It is further submitted that even charge has been framed and examination in chief of complainant/victim has also been recorded in court. It is further submitted that accused/applicant had not stabbed the complainant/victim and he was falsely implicated in this case. It is further submitted that accused/applicant is having absolutely clean antecedents and is not a previous convict.

On the other hand, Ld. Addl. PP for State has strongly opposed the application in hand on the ground that allegations against accused/applicant are of very serious nature and accused/applicant may jump interim bail, if granted.


25/6/2020

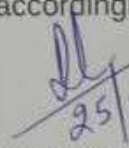
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I have duly considered the rival submissions. I have perused the file carefully.

Perusal of record shows that accused/applicant was arrested on 24.07.2018 and he is in custody since then i.e. for the last about 02 years. Investigation is complete, charge-sheet has been filed. Charge for offence punishable under Section 307/506/34 IPC was framed against accused persons on 17.01.2019. Examination in chief of PW-2/complainant/victim i.e. Ghanshyam was recorded in court on 15.05.2019 and he was also partly cross-examined on 04.07.2019.

Keeping in view of the totality of facts and circumstances and more particularly minutes of meeting dated 18.05.2020 of High Powered Committee, accused/applicant named above is admitted to interim bail for a period of 45 days from the date of his release on his furnishing personal bond in the sum of Rs. 20,000/- with one surety in the like amount to the satisfaction of this court. Accused/applicant shall surrender before concerned Jail Supdt on expiry of period of interim bail.

Application stands disposed of accordingly.


25/6/2020

(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/25.06.2020